the total volume he is supposed to pay as penalty. But, Sir, the Government of India has filed an affidavit in the High Court ' of Delhi stating: "Since the party had confessed to the guilt and tendered an unconditional apology, a lenient view may be taken in respect of -the criminal offence."

Special

Therefore, this self-appointed criminal has become a high dignitary. He has become the chairman of the ASSOCHAM. Not only that. Mr. L. M. Thapar has become the selfappointed or Government-appointed— I would like the Government to tell meeconomic ambassador of the country, moving around the world, signing memoranda of understanding • and holding out promises to the multinational companies 'Here is a market in India for you; you can invest here; the Government's policy is just to help you'. This shows that he ig not self-appointed but Government appointed. He had gone to Germany on the 6th of June when the Prime Minister was there. Mr. L. M. Thapar, who is a self-confessed offender. had been following the foot- steps of the Prime Minister in Germany. On the same day, when the Prime Minister was holding talks with the Chancellor of West Germany, he was holding talks with his counterpart in that country. Therefore, he is not self-appointed. I suppose, he was a member of the same delegation which the Prime Minister had been leading.

The point is, the national pride of the country, the respect for the law of the country, is being bartered away because the man can be a broker, the man can And for India several thousand Marks or several thousand Pounds. Therefore, to bring funds for India for investment, this self-confessed criminal is being used. Therefore the question that comes to my mind is, why is there this disrespect for law? Why the Enforcement Department is sitting over the file? Why is his bail petition not

compelled to bring back the funds that he promised to bring back to the country which he has stated before the court that he has secreted in foreign accounts? Is this because of Doon School comradeship? Therefore, according to me, Sir, it is because of his personal friendship with very important persons in the country, including the "Prime Minister, that Mr. Lalit Mohan Thapar is not being hauled up, Mr. Lalit Mohan Thapar is being deliberately set free, that the Enforcement Branch is deliberately sitting over 'the file and is deliberately delaying

Therefore, Sir, I accuse the Prime Minister that he is using his friendship with, Mr. L. M. Thapar so that he is not being brought to book. Sir. this is very serious. If this is the respect for the law, then offences will be much greater in the country. I hope the country and Prime Minister will understand the implications of this connivance with the offenders.

SHR1 V. GOPALSAMY (Tamil Nadu): I fully associate with what Mr. Dasgupta has said.

SHRI SUKOMAL SEN (West Bengal): I also associate myself with this.

## Murder of a Congress CD MLA in Gujarat

श्री शंकर सिंह वाघेला (गुजरात) : माननीय उपसभाध्यक महोदय, सब पहले तो मैं मि॰ गप्ता जी ने जो डीटीसी बात उठाई थी उसका कि इस हाउस का उन्होंने ग्राकपित किया। मान्यवर, राज्य-कीय हत्यायें, जो देश में बहती भत्सेना करने यन्य प्रदेश जैसे बिहार है, उत्तर प्रदेश हैं, पंजाब है और हरियाणा भी राजकीय हत्यांची में सागे हो सकते हैं, लेकिन जब तो गुजरात भी कई सालों से राजकीय हत्याओं में अपने **ग्रामको फेस कर** रहा है। जो गुजरात गांधीजी का और सरदार का है और जिस गांधी जी ने अहिंसा को संदेश दुनिया को दिया, गांधी जी के इलाके में जहां गांधी जी जन्मे थे वहां पर पोलिटिकल [अं गं. जिंद बारेल]

Special

मंडरत जो पढ़ रहे हैं इस्की में भलीना कारत है और घर की बी िन जिस दिन 15 बनस्त को देश ाज हमा । यमा जो राष्ट्रं ' एक की घात चेक्कारी की एक हम्हें के मौके की उस की एन-एउट, फोट्ट तांत मोरहिया जो बंधिन (कर्त) एकस्कार है जिस्सा किन्तुन हिसी अहा पर विकास की शुक्ते किया अंग ें। कांग्रेन का एउन्हरू हो या कोई भी पार्टी का एक, एक, हो या किसी भी पार्ति पा सामग्री हो, विसी पा खुत करना मा एकता महेर होता यह बुरी सक्त है। ार, इसके बाद रह है कि किन एसएलग्रास्त्र प्राप्त वह भी कांग्रेस (आई) और काले वाला भी कार्यम (कार्य) पार्टी का है। बड़न दूख की बात है कि एक ही पार्टी में लिये एका उपने के खब बाले काले लोग भी एक सत्य यह रहती है। यह बढ़े इराज्यमें की बात है। मान्यवर, यह इतनें से जो निकार्ष निकानका है, यह इत्रैक्शन में से निकारका है। की मंदिर जिलका हवा, वह पड़ा के एम.एज.ए. हैं और चड़ा का सहसीत पंचायत का बन्यम जी थे, इसने एन्यास्य हो सकता है, और वह पूरा फीनल इन्दरस्य है । तो सहसील पंजायत का अध्यक्ष एक यन का है एम. एल.ए. **र्धरा ग्र**म का **है औ**र आपन की पोलिटीकल राइवलरी एक ही पर्टी की और वह भी इलैक्शन में जब जीत-हार कर बाहर विकासी है, तो इन्सनी का खन भरती है। जब विश्वा गोउन के एम.एल.ए. 🐃 🔆 क्रिफं नहीं हुआ। है इसके पहले ए 🕆 धनी बाय-इलेरमन हुआ का नगरिया चित्रका सक्षा ध्रेन्न दहां घरता काम लिया करके एम. एल. ए. था उत्तर भी मईर हुत्र । इनके पहले भोरबन्दर का ही एम.एल.ए. दनन्त की ठकरार थे जसकी भी पोलिटिकन हत्या की गयी और विहार में चनाव के दौरान एवं एम.पी. की हत्यां की ययी । हु:रे विहार के भूगपुर मुक्य मुलीकी हत्यां की गंधी थी। राजकीय इत्य मी का यह बढ़ता हुआ सिलसिला

तो इंानी हमनो चिस्त सरनी चाहिये। क्षार माल पत्वर ने राजग्रित से 🛶 म्राना है तो यह बहुन दन की वर्ड होती । हमाय लोकतन अहा चलेका निमाधका य**ह म**ान किन् की बार है जब है केंद्रेसी **हम**ें पाताई है को बार के बाँच कहा के लिए का है है हैं शिविदीका महेर होये हैं **ज**ं उस बैलट संना में ने स्थिन जो बाता है। और बार है।इसे चर्चा-सम्बद्ध और जो हत्य वर्ग <sup>है</sup>ं क्षेत्र पुरुष केतर अभी पानर प्रशासि पना कर की। है। यह बला पाया है। कात है। मन्यवर क्रांव में फ्रांबिरी एक वटा गईता...। कि. **यह** जी निविभिन्न हैं इसी जह ताबाद भे थे, हुन रे बहा लिह जी, तो का मुझरात में जहां कि कानन और श्रीतरा की स्विति दिएली जाती है, गुवराह हनारा जैसे पहले था, ऐस नहीं है। तो बना मुख्यात की सामन और बालन की स्विति ए, विकार गाने हैं जिले हम रे यह मंत्री जी उन एरिने में मुन्देशन लेगे या गाजर का में दिन-प्रति-दिन विज्ञाहती हुई प्रातुन-व्यवस्था की निर्मात पर केन्द्र कोई विना करेंगा ? इन्हीं भव्दों के संबंधि अपनी याद जलमा करा। है।

औं सम चान विकले (उत्तर प्रवेग) : उप अभाव्यक्ष महोत्रक, मैं भी इसने अपने को सम्मितित करता है।

उपत्यसम्बद्धाः (को समेग देनाई) : ् ठी । है, इस्पास नाम लिए देने ।

SHRT RAOOF VALIULIAH (Gajarat): Sir, it is most shocking that end of the most prominent, fearless and outspoken members of the Gujarat Legislative Assembly, Shri Popathal Sorathia, was assassinated yesterday at the flag hoisting ceremony in his own constituency of Gondal in Rajkot district. I do not want to go into the details of the incident, but what

281

ost tragic is that the deceased MLA was attacked thrice before ar.d he had sought protection from the state Government. He had raised the i the Gujarat Assembly but fing was done in the matter. I w ill bs very brief. I demand a thorough probe into the incident by the CPI and I also want a statement front the Home Minister on this gory incident after ascertaining the facts Horn the State Government Gujarat. ruptions)

SHRI CHIMANBHAI MEHTA (Gujarat); Sir, I join in the sentiments expressed that this is a very ghastly incident. Political violence is increasing, which is a very disturbing' phenomsnon. No one should try to politically exploit such incidents. Casteism, gieed for power and money are at the root of such incidents, and ruling parties everywhere are giving shelter to this kind of murderers and they are creating problems for their a organizations. Therefore, one should go into the depth of the problem and condemn this kind of political, violence because now politics is degenerating very fast into such a sorry state of affairs. All the political parties must take serious not of this. (Interruptions)

## Reported Efforts to Import Photovoltaic Products and Allied Techniolo.ry

SHRI CHITTA BASU (West Bengal); sir, I rise with your permission to draw the attention of the Government to certain instances of import of foreign technology into cur country at the expense of the indigehors technology now available in the country itseif

As the frst example, -I want to . mention that the Department of Non-Conventional Sources of Energy, it is widely reported in the press, has been making efforts to import photovoltaic (PV)' products and its technology. This move of the Department not only runs counter to the Frime Minister's declared objective that indigenous proven technology is to

be encouraged but it also runs coun to the very goal of the Depart ment lor protecting the inte dornerlic products. It is further re ported that 8 are being ma< shift the import of solar to cells modules and systems from restricted lists to items of import under the Open General Licence. Further more, on for getting the project moves. are manufacture of solar photovo. modules and system bared on cystalline silicon technology, by T Export Ltd., in technical and financial collaboration with the United Kin,dom based B. P. Solar Syrrtem, a giant of the oil subidiary multina tional, British Petroleum. It is to be noted that this technology has been developed by the state-owned EHEL and CEL after almost decade of research in the field. The collabora tion project is reported to have been approved of by the Froject Appro Board.

Orders for the purchase of photovoltaic products to be used for street lights in the hill areas have been placed on some private parties although Uptron, the U.P. Government undertaking, and the CUIL are . capable of supplying the items at competitive prices. All these instances go to prove thai proven int technologies are being sidelined to promote the interests of private business houses and multinationals.

I demand that a thorough enquiry into \* all these instances should be made and a statement by the Minister in- charge of the Department should be made in the House and an assurance should be given that indigenous technologies will be encouraged and will not be sidelined.

## Drmrnd to Check Froduction and Sale of Illicit Liquor

श्री हिर्सि (उत्तर एदेण) :
माननीय उपसेमाध्यक्ष महोत्यः उहे ही
खेव का रमाकार है कि प्रस्ति प्रीयोधित
नेगरी में, जहां पर काम्स है, यूनों के
शक्तर 15 श्रांक्त के दिन 11 प्राप्त-मियों की पहरीली, बनावटी श्रीर नक्ष्मी
शर्य पीठर मृत्यु हो गयी शीर 6